

RAJASTHAN HIGH COURT, JODHPUR

C I R C U L A R

No. : 14/P.I./2014

Date : 14.11.2014

To,

All the Presiding Officers of
Subordinate Courts.

Sub. : **To treat the cases involving HIV positive
people on a priority basis – reg.**

No. : Gen./XV/33/2012/ 4796

Date : 14.11.2014

Sir,

It has been noticed that the problems faced by HIV positive litigants, while approaching courts for justice, is a growing concern in the present scenario. The long-drawn legal process coupled with the fear of public identification, discourages them from filing cases, therefore, Courts should treat the cases involving them on a priority basis in order that justice does not elude them.

It is, therefore, enjoined upon all the Presiding Officers of the Subordinate Courts to identify all such matters in which persons with HIV positive are involved. While keeping their identity confidential, take appropriate steps for the disposal of all such matters on priority basis.

BY ORDER,


REGISTRAR GENERAL